

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
CP No. (IB)- 82/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Axis Bank Limited

.... Financial Creditor

Versus

Swastik Copper Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Sharad Tyagi, Adv.
K. Gayatri, Adv.
Archana Tyagi, Adv.

For the Corporate Debtor : Rajendra K. Salecha, Adv.
Vikas Jain, Adv.
Tanisha Khubchandani, Adv.
Abhishek Wadhwa, Adv.
Hitesh Kumar, Adv.

ORDER

Heard Mr. Sharad Tyagi, Adv. along with Ms. K. Gayatri, Adv. appearing for the Petitioner/ Financial Creditor. Mr. Rajendra K. Salecha, Adv. along with Mr. Vikas Jain, Adv. appearing for the Respondent/ Corporate Debtor. Submissions heard. Order is reserved.

Learned Counsel for both the parties are permitted to file written submissions, if any, not exceeding three pages together with any case laws on

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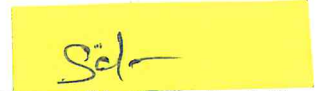
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which they place reliance within seven days and the same may be exchanged
between the parties.



(Rajeev Mehrotra)
Technical Member

September 13, 2023



(Deep Chandra Joshi)
Judicial Member